CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH (CIRCUIT AT PORT BLAIR)

No. O.A. 351/00268/2017

Date of order: 26.02.2018

Present: Hon'ble Mr. V. Ajay Kumar, Judicial Member

G. Babu Rao,
Son of G. Subanandry,
Posted & Residing at Hawks Bill Nest Guest House,
P.O. – Betapur, Taluk – Rangat,
District – North & Middle Andaman,
Pin – 744 201.

-----Applicant

-Versus-

- 1. The Union of India
 Service through the Chief Secretary
 A&N Administration,
 Port Blair,
 Pin 744 101.
- 2. The Director,
 Directorate of Tourism,
 Andaman & Nicobar Administration,
 Port Blair, Andaman,
 Pin 744 101.
- 3. The Director,
 Directorate of IP & T,
 Andaman & Nicobar Administration,
 Port Blair, Andaman,
 Pin 744 101
- 4. The Assistant Director (Administration),
 Office of the Deputy Resident Commissioner,
 Andaman & Nicobar Administration,
 Chennai,
 Pin 600 101.

---Respondents

For the Applicant

Mr. B.K. Das, Counsel

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For the Respondents : None

ORDER (Oral)

Per Mr. V. Ajay Kumar, Judicial Member:

Heard the Ld. Counsel for the applicant.

- 2. The applicant, a Daily Rated Mazdoor, under the respondents, A&N Administration, filed the O.A., seeking the following relief:-
 - "(i) The applicant be declared to be entitled to regularization of his service under the Directorate of IP &T, A&N Administration, with pay protection to that of regular employees;
 - (ii) The respondents concerned be directed to regularize the service of the applicant towards available vacancies in the department concerned;
 - (iii) Such other/further order/orders as the Hon'ble Court may deem fit and proper "
- 3. It is also submitted that the applicant made a number of representations including Annexure A-4 representation dated 1.6.2016 ventilating his grievances to the respondents, however, no orders have been passed thereon till date.
- 4. In the circumstances, the O.A. is disposed of without going into the other merits of the case by directing the respondents to consider Annexure A-4 representation dated 1.6.2016 of the applicant and to pass appropriate speaking and reasoned orders within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.
- 5. Let a copy of the O.A. be enclosed to this order.

(V. Ajay Kumar) Judicial Member